

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARCHIS ENTERPRISES (INDIA) PRIVATE LIMITED COMPANY

RELEVANT PARTICULARS	
1. Name of corporate debtor	ARCHIS ENTERPRISES (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	06/05/2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No. of corporate debtor	U93000PN2013PTC147256
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: PLOT NO.54, BHAGESHREE, BHISE COLONY, VILL VARALE, AMBI ROAD, TAL MAVAL TALEGAON - 410507 Maharashtra
6. Insolvency commencement date in respect of corporate debtor	12-03-2024 (being the date of Order by NCLT, Mumbai) Communicated to IRP on 15-03-2024
7. Estimated date of closure of insolvency resolution process	08-09-2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Rahul Drolia IBBI/IPA-001/IP-P-02834/2023-2024/14367
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-406, Shalibhadra Apartment, Datta Mandir Road, Malad (East), Mumbai - 400 097 rahuldrolia@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	A-406, Shalibhadra Apartment, Datta Mandir Road, Malad (East), Mumbai - 400 097 orp.archis@gmail.com
11. Last date for submission of claims	29-03-2024 (14 days from the date of intimation of Order to Insolvency Professional)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: A-406, Shalibhadra Apartment, Datta Mandir Road, Malad (East), Mumbai - 400 097

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ARCHIS ENTERPRISES (INDIA) PRIVATE LIMITED on 12-03-2024.

The creditors of ARCHIS ENTERPRISES (INDIA) PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 29-03-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proof are to be submitted as per following specified forms:

Form B: - For Claims by Operational Creditors Except Workmen and Employees

Form C: - For Claims by Financial Creditors

Form D: - For Claims by A Workman or An Employee

Form E: - For Claims by Authorized Representative of Workmen and Employees

Form F: - For Claims by Other Creditors.

Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/dr>

Submission of false or misleading proofs of claim shall attract penalties unc

Date: March 16, 2024

Place: Mumbai

Rahul Drolia Interim Resoluti

IBBI/IPA-001/IP-P-02834/2023-2024/14367

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**फॉर्म ए
जाहीर घोषणा**

(भारतीय नदारी आणि दिवाळखोरी मंडळाच्या विनियम 6 अंतर्गत
(कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) विनियम, 2016)

आर्चिस एंटरप्राइजेस (इंडिया) प्रायव्हेट लिमिटेड कंपनी च्या धनकोचे लक्ष वेधण्यासाठी

संबंधित तपशील		
1	कॉर्पोरेट कर्जदाराचे नाव	आर्चिस एंटरप्राइजेस (इंडिया) प्रायव्हेट लिमिटेड
2	कॉर्पोरेट कर्जदाराच्या समावेशाची तारीख	06/05/2013
3	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदार समाविष्ट / नोंदणीकृत आहे	कंपनीचे रजिस्ट्रार - पुणे
4	कॉर्पोरेट कर्जदाराचे कॉर्पोरेट ओळख क्रमांक	U93000PN2013PTC147256
5	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा पत्ता (असल्यास)	नोंद. कार्यालय : प्लॉट क्र. 54, भागेश्री, भिसे कॉलनी, गाव वराळे, आंबी रोड, ता. मावळ तळेगाव - 410507 महाराष्ट्र
6	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याची तारीख	12-03-2024 (एनसीएलटी, मुंबईच्या ऑर्डरची तारीख) 15-03-2024 रेजी आयआरपी ला कळवले
7	दिवाळखोरी निराकरण प्रक्रिया बंद होण्याची अंदाजित तारीख	08-09-2024
8	अंतरिम ठराव व्यावसायिक म्हणून काम करणारया दिवाळखोर व्यावसायिकाचे नाव	राहुल ड्रोलिया IBBI/IPA-001/IP-P-02834/2023-2024/14367
9	बोर्डाकडे नोंदणीकृत असलेल्या अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल	ए-406, शालिभद्र अपार्टमेंट, दत्त मंदिर रोड, मालाड (पूर्व), मुंबई 400097 rahuldrolia@gmail.com
10	अंतरिम ठराव व्यावसायिकांशी पत्रव्यवहार करण्यासाठीचा पत्ता आणि ई-मेल	ए-406, शालिभद्र अपार्टमेंट, दत्त मंदिर रोड, मालाड (पूर्व), मुंबई - 400 097 cirp.archis@gmail.com
11	दावे सादर करण्याची शेवटची तारीख	29-03-2024 (दिवाळखोर व्यावसायिकांना आदेश कळवल्याच्या तारखेपासून 14 दिवस)
12	कलम 21 च्या उप-कलम (6ए) च्या खंड (बी) अंतर्गत, अंतरिम ठराव व्यावसायिकद्वारे निश्चित केलेले कर्जदारांचे वर्ग, जर असतील तर	लागू नाही
13	वर्गातील धनकोचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी ओळखल्या गेलेल्या दिवाळखोर व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
14	(ए) संबंधित फॉर्म आणि (बी) अधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत	वेबलिक : https://ibbi.gov.in/home/downloads प्रत्यक्ष पत्ता : ए-406, शालिभद्र अपार्टमेंट, दत्त मंदिर रोड, मालाड (पूर्व), मुंबई - 400 097

याद्वारे नोटीस देण्यात आली आहे की राष्ट्रीय कंपनी कायदा न्यायाधिकरण, यांनी 12/03/2024 रेजी आर्चिस एंटरप्राइजेस (इंडिया) प्रायव्हेट लिमिटेड ची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. आर्चिस एंटरप्राइजेस (इंडिया) प्रायव्हेट लिमिटेड च्या धनकोंना 29/03/2024 रेजी किंवा त्यापूर्वी एंटी क्र. 10 विरुद्ध नमूद केलेल्या पत्त्यावर अंतरिम ठराव व्यावसायिकाकडे पुराव्यासह त्यांचे दावे सादर करण्याचे आवाहन करण्यात आले आहे. आर्थिक धनकोंनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व कर्जदार पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात.

पुराव्यासह दावे खालील विनिर्दिष्ट नमुन्यांनुसार सादर करण्यात यावेत :

फॉर्म बी :- कामगार आणि कर्मचारी वगळता ऑपरेशनल धनकोंच्या दाव्यांसाठी

फॉर्म सी :- आर्थिक धनकोंच्या दाव्यांसाठी

फॉर्म डी :- कामगार किंवा कर्मचाऱ्यांच्या दाव्यांसाठी

फॉर्म ई :- कामगार आणि कर्मचाऱ्यांच्या अधिकृत प्रतिनिधीच्या दाव्यांसाठी

फॉर्म एफ :- इतर धनकोंच्या दाव्यांसाठी.

वरील फॉर्मची प्रत <https://ibbi.gov.in/home/downloads> येथून डाउनलोड केली जाऊ शकते

दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास आयबीसी 2016 अंतर्गत दंड आकारला जाईल.

दिनांक : 16 मार्च 2024

ठिकाण : मुंबई

स्वा/- राहुल ड्रोलिया, अंतरिम ठराव व्यावसायिक

IBBI/IPA-001/IP-P-02834/2023-2024/14367

FORM A: PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE KIND ATTENTION OF THE CREDITORS OF ARCHIS ENTERPRISES (INDIA) PRIVATE LIMITED COMPANY

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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ARCHIS ENTERPRISES (INDIA) PRIVATE LIMITED** on **12-03-2024**.

The creditors of **ARCHIS ENTERPRISES (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 29-03-2024 to the interim resolution professional at the address mentioned against entry No. 10.

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Date: March 16, 2024

Place: Mumbai



Rahul Drolia

Rahul Drolia
Interim Resolution Professional
IBBI/IPA-001/IP-P-02834/2023-2024/14367